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SLP(C)No. 15152 OF 2001

ITEM No.40

Court No. 9

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15152/2001

(From the judgement and order dated 18/07/2001 in CWP 9151/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

MUNICIPAL CORPORATION, FARIDABAD

Petitioner (s)

VERSUS

RAM KISHAN & ORS.

Respondent (s)

(With prayer for interim relief) (With Appln(s). for exemption from
filing c/c of the impugned Judgment and permission to place addl.
documents on record and with office report)

Date : 29/11/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Mahabir Singh,Adv.

For Respondent (s)

Ms. Abha R. Sharma,Adv.

UPON hearing counsel the Court made the following
O R D E R

.SP2
.....L.....I.....T.....T.....T.....T.....T.....J
In view of the letter circulated by the learned
counsel for the petitioner, the case is adjourned for
four weeks for filing rejoinder affidavit.

.SP1

(Usha Bhardwaj)
P.S. to Registrar

(S.Malkani)
Court Master